

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O. A. No.60/1329/2017**

**Date of decision: 06.08.2018**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).**

...

Smt. Premo Devi (age 60 years), widow of Late Rajinder S/o Hardeva, Trolley Man, Panipat JN. Northern Railway, resident of H. No.298, Bandepur, Nai Basti, Baiyapur, District Sonepat. Group 'D'.

**... APPLICANT**

**VERSUS**

1. Union of India through Secretary, Indian Railways, Baroda House, New Delhi.
2. General Manager, Northern Railways, Baroda House, New Delhi.
3. Asstt. Divisional Engineer, Northern Railway, Panipat Jn., Panipat.

**... RESPONDENTS**

**PRESENT:** Sh. Surinder Singh Duhan, counsel for the applicant.  
Sh. Lakhinder Bir Singh, counsel for the respondents.

**ORDER (Oral)**

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**SANJEEV KAUSHIK, MEMBER (J):-**

1. Learned counsel for the respondents raised a preliminary objection that applicant has not challenged the order of removal of her husband, therefore, she cannot get benefit until that order is set aside.

2. Faced with the above objection, learned counsel for the applicant seeks permission to withdraw the O.A. enabling the applicant to file a fresh one challenging order of removal of her husband.
3. Ordered accordingly.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

Date: 06.08.2018.  
Place: Chandigarh.

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